



2025:DHC:8966-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 15399/2025 & CM APPL. 63082/2025**
MAHENDER SINGHPetitioner

Through: Mr. P. Sureshan, Advocate.

versus

UNION OF INDIARespondent
Through:

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

08.10.2025

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C. HARI SHANKAR, J.

1. With the consent of parties, this writ petition is disposed of with a direction to the respondent to consider this writ petition as a representation and pass a reasoned and speaking order thereon within a period of six weeks from today and communicate it to the petitioner forthwith.

2. Should the petitioner continue to remain aggrieved thereby, the rights of the petitioner in that regard shall remain reserved.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 8, 2025/pa